DYNACONS TECHNOLOGIES LIMITED

Regd. Office: 78, Ratnajyot Industrial Estate, Irla lane, Vile Parle (West), Mumbai - 400 056,
Tel. No.: 022-6688 9900, Fax. No.: 022-2671 6641, Email Id: dharmesh@dynacons.com/
investor@dtlindia.com and Web Address: www.dtlindia.com, CIN: L72900MH2009PLC191412

This Advertisement is being issued by Intensive Fiscal Services Pvt. Ltd. (hereinafter referred to as "Manager to the Offer") on behalf of Arun Govil (the 'Acquirer') in respect of the Open Offer to the equity shareholders of Dynacons Technologies Limited (the 'Target Company' or 'DTL') pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (hereinafter referred to as "SEBI (SAST) Regulations, 2011" or "Regulations") in respect of the open offer to acquire up to 2,03,90,006 equity shares of ₹ 1.00 each fully paid up equity shares from shareholders of Dynacons Technologies Limited. The Detailed Public Statement (DPS) and Corrigendum to DPS with respect to the aforementioned offer was made on August 19, 2014 and February 10, 2015 respectively in The Financial Express (English - All Editions), Jansatta (Hindi - All Editions) and Mumbai Lakshadeep (Marathi - Mumbai Edition).

1. The offer price is ₹ 1.30/- (Rupee One and Thirty Paisa only) per fully paid up equity share of ₹ 1.00/- each. There is no revision.
2. Committee of Independent Directors ("IDC") of the Target Company recommends acceptance of the open offer price of ₹ 1.30/- per fully paid up equity share. The Offer price is fair and reasonable based on the following reasons:
   i. Offer price of ₹ 1.30/- per fully paid up equity share of ₹ 1.00/- each is higher than the fair value of ₹ 1.23/- per fully paid up equity share as per Valuation report on the fair value of equity shares of the Target Company vide valuation report dated August 08, 2014 issued by Bhavesh Chitaliya & Co., Chartered Accountants.
   ii. The offer price of ₹ 1.30/- per fully paid up equity share of ₹ 1.00/- offered by the Acquirer is higher than the price paid to outgoing promoters who propose to sell their holdings via Share Purchase Agreement (SPA) at ₹ 1.00/- per fully paid up equity share.

   The recommendation of IDC was published on February 23, 2015 in the same newspapers where Detailed Public Statement was published.
3. The Offer is not a competing offer in terms of Regulation 20 of SEBI (SAST) Regulations, 2011.
4. The Letter of offer had been sent to all the shareholders of the Target Company by February 18, 2015.
5. Please note that a copy of the Letter of Offer along with Form of Acceptance cum acknowledgement will also be available on SEBI's website (www.sebi.gov.in) during the offer period and eligible shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/non-availability of the form of acceptance cum acknowledgement, the application can be made on plain paper along with the following details:
   a. In case of physical shares: Name(s) & Address(es) of the First Holder or Joint Holder(s) if any, Number of Shares held, Number of Shares tendered, Distinctive Numbers, Folio Number, Original share Certificate(s), Valid share transfer form(s). In case of unregistered shareholders, along with the above document, Broker contract note would also be required & details of the Acquirer to be kept blank, failing which; the same will be invalid under the Offer.
   b. In Case of Dematerialized Shares: Name, Address, Number of Equity shares held, Number of Equity shares tendered, DP Name, DP ID, Beneficiary Account No. and a photocopy or counterfoil of the delivery instructions in "Off-Market" mode duly acknowledged by the DP in favour of Special Depository Account:

   A special depository account has been opened, details thereof are as under:

Depository Name	National Securities Depository Limited (NSDL)
DP Name	HDFC BANK LTD
Account Name	BSPL ESCROW A/C - DTL OPEN OFFER
DP ID Number	IN301549
Beneficiary Account Number	50343504

   Shareholders having their beneficiary account with Central Depository Services (India) Limited have to use Inter depository delivery instruction slip for the purpose of crediting their shares in favour of the Special Depository Account with NSDL.
6. As on date, to the best knowledge and belief of the Acquirer, there are no statutory approvals required to acquire the equity shares by the acquirer tendered pursuant to this Open Offer. However in case of any other statutory approval is required or become applicable at a later date before the completion of the offer, the Open Offer would be subject to the receipt of such other statutory approvals and the acquirer shall make the necessary applications for such approvals. The Company has received approval from Dena Bank.
7. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer was submitted to SEBI on August 26, 2014. SEBI vide its letter bearing Reference Number CFD/DCR-1/3999/15 dated February 05, 2015 issued its comments on the Draft Letter of Offer. These comments have been incorporated in the Letter of Offer and a Corrigendum to DPS (Corrigendum) has been published on February 10, 2015 in the same newspapers where the DPS was published.
8. Schedule of Activities

Activity	Date	Day
Date of Public Announcement	August 08, 2014	Friday
Date of Detailed Public Statement	August 19, 2014	Tuesday
Date on which Draft Letter of Offer was filed with the SEBI	August 26, 2014	Tuesday
Last date for a Competitive Bid, if any	September 10, 2014	Wednesday
Date of receipt of the comments on Draft Letter of Offer from SEBI	February 6, 2015	Friday
Identified Date	February 10, 2015	Tuesday
Date by which Letter of Offer was dispatched to the Shareholders	February 18, 2015	Wednesday
Last date for Revising the Offer Price/Number of Equity Shares	February 21, 2015	Saturday
Date of announcement containing reasoned recommendation by committee of independent directors of DTL	February 23, 2015	Monday
Date of Advertisement announcing the schedule of activities for the open offer, status of statutory & other approvals, status of unfulfilled conditions (if any), Procedure for tendering acceptances etc.	February 25, 2015	Wednesday
Date of opening of the Tendering Period	February 26, 2015	Thursday
Date of closing of the Tendering Period	March 12, 2015	Thursday
Date by which the acceptance/rejection would be intimated and the corresponding payment for the acquired shares and/or share certificate for the rejected shares will be dispatched	March 26, 2015	Thursday
Date of post offer advertisement	April 06, 2015	Monday

The Acquirer accepts full responsibility for the information contained in this Advertisement and also for the fulfillment of his obligations laid down in the Regulations.

Issued by Manager to the Offer on behalf of the Acquirer:

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INTENSIVE FISCAL SERVICES PRIVATE LIMITED

Contact Person: Mr. Ayush Agarwal/Mr. Anand Rawal
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SEBI Registration No.: INM000011112; **CIN :** U65920MH1997PTC107272

Date : February 24, 2015
Place : Mumbai

PRESSMAN

Ad size: 12(w) x 31(h)